

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 121 of 2015

Dated: 21st August, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

Sasan Power Ltd.

...Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Vishrov Mukherjee

Counsel for the Respondent(s)

:

Mr. Bipin Gupta

Mr. S.K. Bansal for R.7 to 9

Mr. G. Umapathy for MPPMCL

Mr. M.G. Ramachandran

Ms. Ranjitha

Ms. Anushree

Ms. Poorva for HPPC

Mr. Rajiv Srivastava for R.3 to 6

Mr. Rahul Dhawan

Ms. Nishtha Sikrora for R.11 & 12

ORDER

Admit. Mr. Bipin Gupta takes notice on behalf of Respondent Nos. 7 to 9; Mr. M.G. Ramachandran takes notice on behalf of HPPC; Mr. Rajiv Srivastava takes notice on behalf of Respondent Nos. 3 to 6; Mr. G. Umapathy takes notice on behalf of MPPMCL and Mr. Rahul Dhawan takes notice on behalf of Respondent Nos. 11 and 12 and they seek four weeks time

to file reply. Notice be issued to the other Respondents returnable on 14.10.2015. Dasti in addition is permitted.

List the matter on 14.10.2015. In the meantime, reply may be filed on or before 21.09.2015 after serving copy on the other side.

(T. Munikrishnaiah)
Technical Member
Ts/pr

(Justice Ranjana P. Desai)
Chairperson